



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ११(४)]

गुरुवार, मार्च १२, २०२६/फाल्गुन २१, शके १९४७

[पृष्ठे ८, किंमत : रुपये २७.००

असाधारण क्रमांक १९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Repealing Bill, 2026 (L. A. Bill No. XVII of 2026), introduced in the Maharashtra Legislative Assembly on the 12th March 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XVII OF 2026.

A BILL

to repeal certain enactments in the State of Maharashtra.

WHEREAS it is expedient to repeal certain enactments in the State of Maharashtra; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Repealing Act, 2026. Short title.
2. The enactments specified in Schedule A and Schedule B appended hereto are hereby repealed. Repeal of certain enactments.
3. (1) The repeal by this Act of any enactment shall not,— Saving.
 - (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to ;

(b) affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

(c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed ;

(d) revive or restore any enactment, jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

(2) The repeal of the enactments specified in the Schedule B by this Act shall not affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken and or continued as if the said enactments are not repealed by this Act.

(3) The provisions of section 7 of the Maharashtra General Clauses Act, shall apply to the enactments repealed by this Act.

I of
1904.

SCHEDULE A

(See section 2)

PART-A

Regulations

Serial Number	Year	No.	Short Title
(1)	(2)	(3)	(4)
1.	1825	XI	The Bengal Alluvion and Diluvion Regulation, 1825.
2.	1827	V	The Bengal Attached Estates Management Regulation, 1827.
3.	1827	V	The Acknowledgements of Debts, Intrest, Mortgages Regulation, 1827.

PART-B
Bombay Acts

Serial Number	Year	No.	Short Title
(1)	(2)	(3)	(4)
1.	1877	XIV	The Broach and Kaira Encumbered Estates Act, 1877.
2.	1878	V	The Bombay Abkari Act, 1878.
3.	1929	XVIII	The Borstal Schools Act, 1929.
4.	1935	XXIX	The Bombay Criminal Procedure (Elections Offences) Amendment Act, 1935.
5.	1936	XX	The Maharashtra Opium Smoking Act.
6.	1939	XXVI	The Bombay Fodder and Grain Control Act, 1939.
7.	1942	XXX	The Bombay Cotton Control Act, 1942.
8.	1946	XX	The Maharashtra Electricity (Special Powers) Act.
9.	1946	XXVII	The Bombay Cotton (Statistics) Act, 1946.
10.	1947	XXXIV	The Bombay Adjudication Proceedings (Transfer and Continuance) Act, 1947.
11.	1947	LVIII	The Bombay Rationing (Preparatory and Continuance) Measures Act, 1947.
12.	1948	LIX	The Bombay Diseases of Animals Act, 1948.
13.	1948	LXXI	The Bombay Children Act, 1948.
14.	1949	XLIV	The City of Bombay (Building Works Restrictions) Act, 1949.
15.	1951	XXIV	The Bombay Wild Animal and Wild Birds Protection Act, 1951.
16.	1953	XVII	The Gandhi National Memorial Fund (Local Authorities Donations) Act, 1953.
17.	1953	XXIX	The Bombay Evacuee Interest (Separation) Validating and Supplementary Act, 1953.
18.	1957	III	The Bombay Town Planning Schemes (Bombay City Nos. II, III and IV (Mahim Area) Validation Act, 1956.

(1)	(2)	(3)	(4)
19.	1957	V	The Maharashtra Charged Expenditure Act.
20.	1957	XXXIX	The Bombay Abolition of Whipping Act, 1957.
21.	1958	LXIX	The Bombay Weights and Measures (Enforcement) Act, 1958.
22.	1958	LXXVIII	The Judicial Officers' Protection (Extension to Hyderabad and Saurashtra Areas of Bombay State) Act, 1958.
23.	1959	XXXIX	The Lepers (Bombay Unification) Act, 1959.
24.	1960	XXI	The Bombay Statutory Corporations (Regional Reorganisation) Act, 1960.

PART-C

Central Provinces and Berar Acts

Serial Number	Year	No.	Short Title
(1)	(2)	(3)	(4)
1.	1915	II	The Central Provinces and Berar Excise Act, 1915.
2.	1919	II	The Central Provinces and Berar Prevention of Adulteration Act, 1919.
3.	1929	VIII	The Central Provinces and Berar Juvenile Smoking Act, 1929.
4.	1936	XXXIV	The Central Provinces and Berar Highway Act, 1936.
5.	1942	VI	The Central Provinces and Berar Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1942.
6.	1948	XIII	The Central Provinces and Berar Tuberculosis Sanatorium (Regulation of Buildings) Act, 1948.
7.	1948	XVII	The Central Provinces Reclamation of Lands (Eradication of Kans) Act, 1948.
8.	1950	XXIV	The Central Provinces and Berar Official Languages Act, 1950.

PART-D

Hyderabad Acts

Serial Number	Year	No.	Short Title
(1)	(2)	(3)	(4)
1.	1313 F	I	The Prevention of Cruelty to Animals Act.
2.	1321 F	I	The Railways, Government Irrigation Sources and other Public Buildings Protection Act.
3.	1343 F	IX	The Hyderabad Children Protection Act.
4.	1347 F	I	The Hindu Widows' Marriage Act.
5.	1350 F	XII	The Hyderabad Court of Wards Act.
6.	1351 F	VIII	The Insolvency Act.
7.	1353F	IX	The Bhagelas Contracts Act of 1353 F.
8.	1358 F	XLIII	The Vetti and Begar (Prohibition) Regulation, 1358 Fasli.
9.	1950	XXIX	The Hyderabad (Languages of Judgments and Orders) Act, 1950.
10.	1950	XXXV	The Hyderabad District Officers (Change of Designation and Construction of References) Act, 1950.
11.	1952	XII	The Hyderabad Jagirdars Debt Settlement Act, 1952.
12.	1952	XXXVI	The Hyderabad Labour Housing Act, 1952.
13.	1952	XLV	The Hyderabad Agricultural Improvement Fund Act, 1952.
14.	1953	VII	The Evacuee Interest (Separation) Supplementary Act, 1953.
15.	1954	II	The Hyderabad Agricultural Income Tax (Validity of Notices) Act, 1954.
16.	1956	II	The Hyderabad Municipal Corporations Act, 1955.
17.	1956	XVI	The Hyderabad Agricultural Debtors Relief Act, 1956.
18.	1956	XX	The Hyderabad Local Government Service (Declaration as State Civil Service) Act, 1956.

PART-E
Madhya Pradesh Acts

Serial Number	Year	No.	Short Title
(1)	(2)	(3)	(4)
1.	1950	XXXVII	The Madhya Pradesh Local Bodies Service Commission Act, 1950.
2.	1953	V	The Madhya Pradesh Recovery of Arrears of Land Revenue and Rent Act, 1953.
3.	1956	XVIII	The Madhya Pradesh State Co-operative Societies (Reconstitution and Formation) Act, 1956.

SCHEDULE B

(See section 2)

Appropriation Acts

Sr. No.	Year	No.	Short Title
(1)	(2)	(3)	(4)
1.	1950	III	The Bombay Appropriation Act, 1950.
2.	1950	LI	The Bombay (Supplementary) Appropriation Act, 1950.
3.	1951	IV	The Bombay Appropriation Act, 1951.
4.	1951	V	The Bombay (Supplementary) Appropriation Act, 1951.
5.	1951	XXXV	The Bombay (Second Supplementary) Appropriation Act, 1951.
6.	1952	I	The Bombay (First Supplementary) Appropriation Act, 1952.
7.	1952	IV	The Bombay Appropriation (Vote on Account) Act, 1952.
8.	1952	X	The Bombay Appropriation Act, 1952.
9.	1952	XVIII	The Bombay (Second Supplementary) Appropriation Act, 1952.
10.	1953	I	The Bombay (Supplementary) Appropriation Act, 1953.
11.	1953	VI	The Bombay Appropriation Act, 1953.
12.	1953	LI	The Bombay (Second Supplementary) Appropriation Act, 1953.
13.	1954	XIII	The Bombay (Supplementary) Appropriation Act, 1954.
14.	1954	XVII	The Bombay Appropriation Act, 1954.
15.	1954	XLIX	The Bombay (Second Supplementary) Appropriation Act, 1954.
16.	1955	III	The Bombay (Supplementary) Appropriation Act, 1955.
17.	1955	IV	The Bombay Appropriation Act, 1955.
18.	1955	XI	The Bombay Appropriation (Excess Expenditure) Act, 1955.
19.	1955	XXXIII	The Bombay (Second Supplementary) Appropriation Act, 1955.
20.	1955	XLI	The Bombay Appropriation (Second Excess Expenditure) Act, 1955.
21.	1956	IV	The Bombay (Supplementary) Appropriation Act, 1956.
22.	1956	XIV	The Bombay Appropriation Act, 1956.
23.	1956	XXV	The Bombay Appropriation (Excess Expenditure) Act, 1956.
24.	1956	XLIV	The Bombay (Second Supplementary) Appropriation Act, 1956.

STATEMENT OF OBJECTS AND REASONS

Several enactments in the Maharashtra are obsolete due to constitutional changes, state reorganisation, and enactments of new laws. References to them persist, causing ambiguity. Therefore, the State Government has undertaken the exercise of examining all the State Laws in force in the State of Maharashtra and decided to repeal the Bombay enactments, Bombay Regulations, Bengal Regulations, Central Provinces and Berar Acts, Hyderabad Acts and Madhya Pradesh Acts which are not in use.

Clause 3 of the Bill contains the provision for saving of certain actions as a precautionary provision which is usually included in the Acts of this kind.

2. The Bill intends to achieve the above objectives.

Mumbai,
Dated the 11th March 2026.

DEVENDRA FADNAVIS,
Chief Minister.